

To,

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and others at tra.gov.in,
Telecom Regulatory Authority of
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Jawahar Lal Nehru Marg
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From,

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Subject: Consultation Paper No. 03/2024 Consultation Paper on Inputs for formulation of National Broadcasting Policy-2024 02nd April 2024 at URL :-
https://tra.gov.in/sites/default/files/CP_02042024.pdf

Respected sir/madam,

I wish you a good day or week. While it is nice that Indian government seeks comments from public for issues regarding public policy on telecom, it must be noted that small factor systems and power density of spectrum are rarely considered for projections and/or forecasting models.

Since I try to be self employed, the following is an inserting issue for consultation

(For lack of better options)

Issues for Consultation : Q18. iv. To adopt green broadcasting practices

A. Measuring and Increasing the Sector's contribution to the Indian Economy (A. 2.9 et al)

B. Encouraging production and promotion of Indian Content for making India 'Global Content Hub' & 'Uplinking Hub' (B. 2.39 et al)

C. Strengthening of Public Service Broadcasting for quality content production

and dissemination (C.2.49, et al)
D1. Promoting Indian content by utilizing OTT platforms (D1. 2.58 et al)
D2. Ramping up the Indian films and making India a preferred filming Destination (D2. 2.66)
E2. Infrastructure Sharing (E2. 2.133, etal)
F. Combatting Piracy and ensuring Content Security through Copyright Protection (F. 2.138, et al)
G. Leveraging Digital Terrestrial Broadcasting (G. 2.149, et al)
H. Reviewing the structure of Audience Measurement and Rating System (H1. 2.157 , et al)
I. Establishing effective Grievance Redressal Mechanism (I. 2.172,et al)

As noted from previous consultation papers

Measuring and Increasing the Sector's contribution to the Indian Economy:-[A. 2.9 et al]:- Is hard if not impossible, if information processing is all that the government encourages.

Encouraging production and promotion of Indian Content for making India 'Global Content Hub' & 'Uplinking Hub':-[B. 2.39 et al] is hard if not impossible if data uplink/upload monitoring and/or in case of decentralized communication technologies along with data protection laws

Combining sections:- C. Strengthening of Public Service Broadcasting for quality content production and dissemination [C.2.49, et al] and D1. Promoting Indian content by utilizing OTT platforms [D1. 2.58 et al] :- Data aggregators for low power systems is undefined and TRAI (<http://traigov.in>) has published consultation papers in the past to ban or control OTT platforms (not complaining) [no pun intended]

Combining Sections: - D2. Ramping up the Indian films and making India a preferred filming Destination [D2. 2.66] and E2. Infrastructure Sharing [E2. 2.133, etal] :-

Media content with or without delay information and group or combined and/or permuted information is probably a fool's errand.

Combining Sections: - F. Combatting Piracy and ensuring Content Security through Copyright Protection [F. 2.138, et al] G. Leveraging Digital Terrestrial Broadcasting [G. 2.149, et al] :- self explanatory

Combining Sections: - H. Reviewing the structure of Audience Measurement and Rating System (H1. 2.157 , et al) I. Establishing effective Grievance Redressal Mechanism (I. 2.172,et al) :- Probably a two way street, with data protection laws and privacy friendly devices its important to track who is complaining , the data up loaders or data downloaders ?

Warm regards,

Hari

Hari nath